

IN THE SUPREME COURT OF INDIA  
CIVIL/CRIMINAL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO.1908/2024

NAYANA

Petitioner(s)

VERSUS

CHINTANKUMAR MAISURIA

Respondent(s)

WITH

TRANSFER PETITION (CRL.) NO.641/2025 (@D.No.45277/2024)

&

TRANSFER PETITION (CIVIL) NO.581/2025

O R D E R

1. We are informed by the learned counsel appearing for the parties that their clients have been able to arrive at an amicable settlement before the Supreme Court Mediation Centre.
2. The Settlement Agreement has been reduced into writing duly signed by the parties, their respective counsel and the learned Mediator, Supreme Court Mediation Centre.
3. The terms of the Settlement read thus:-

"SETTLEMENT AGREEMENT

*This Settlement Agreement is entered into between Petitioner- Ms. Nayana D/o Anand Dinny W/o Mr. Chintankumar Maisuria R/o. 309, Vendantapuram Building Near Wisdom School, Vikas Nagar, Dehu Road Pune, Maharashtra - 412101 (here in after referred to as Petitioner-Wife ) and Mr. Chintankumar Maisuria S/o Satishbhai Maisuria R/o 208, Darshan Residency, Bechar Road, Dasher Tekri, District Valsad, Gujarat- 396001 (here in after referred to as Respondent-Husband).*

1. *Whereas the marriage between the petitioner and respondent husband was solemnized as per Hindu rites and ceremonies on 25.11.2022 at Hotel Grand Exotica, Pune. After marriage parties resided together at Valsad and there is no issue out of this wedlock.*

2. Both the parties resided together as husband and wife till one month, and thereafter disputes and differences arose between the parties and since then she is staying with her parents at Pune, Maharashtra. The Petitioner wife has filed divorce petition no. 660/2024 before the Additional CJM Court at Pune, seeking dissolution of marriage.
3. Whereas the Parties have filed following cases against each other:-
  - (i) Petitioner wife has filed divorce petition no. 660/2024 before the Additional CJM Court at Pune.
  - (ii) Petitioner wife has filed PWDVA Application No. 13 / 2024 pending before Joint Civil Judge, J.D. and J.M.F.C, Pimpri, Pune.
  - (iii) Respondent husband has filed Appeal No. 27/2025 pending before 21-ADHOC District Judge-I and Additional Session Judge, Pune against the interim order passed in PWDVA Application No. 13 / 2024.
  - (iv) Respondent husband has filed Restitution of Conjugal Right Petition HMP No. 37/2024 pending before 5<sup>th</sup> Additional Senior Civil Judge, Valsad and the same is transferred to Family Court Valsad being Family Suit No. 90/2025.
4. Whereas Hon'ble Supreme Court vide Order dated 24.04.2025 in Transfer Petition (C) No. 1908/2024 and Diary No. 45277 of 2024 , Transfer Petition (C) No. 581/2025 has referred the matter to Supreme Court Mediation Centre. Comprehensive mediation sessions were held between the parties and their respective advocates on 16.05.2025, 23.05.2025, 30.05.2025, 03.06.2025, 06.06.2025 (virtual mode ) and today i.e. 09.06.2025 (virtual/digitally for signing of the present Settlement Agreement).
5. Both the parties hereto have arrived at an amicable settlement on the following terms and conditions for dissolution of marriage by mutual consent:-
  - A. That the parties have agreed that the Respondent-husband will pay to the Petitioner-wife a total sum of Rs. 30,00,000/- (Rupees Thirty Lakhs Only) towards full and final settlement of all her claims towards her permanent alimony, Stridhan, maintenance (past, present, future) and any other claim whatsoever.

- B. It is agreed between the parties that they will move an application jointly before the Hon'ble Supreme Court under Article 142 of Constitution of India for invoking inherent powers of the Hon'ble Supreme Court praying for divorce by mutual consent as parties are staying separately since January 2023, i.e. for the last more than two years and there is irretrievable break down of the marriage.
- C. It is further agreed between the parties that if Hon'ble Supreme Court is pleased to allow application filed by both the parties under Article 142 of Constitution of India then the both the parties shall withdraw all the cases filed by them. The Respondent - husband will pay to the Petitioner Wife a total sum of Rs. 30,00,000/- (Rupees Thirty Lakhs Only) via RTGS/NEFT /Online Transfer in the account Bearing No. 385001503417 Drawn on ICICI Bank, IFSC Code No. ICIC0003850 of the Petitioner whose name in the Bank Account is Nayana Anand Dinny.
6. That the Petitioner and the Respondent have agreed that none of them will initiate any other legal action or complaint against each other or against the family members of each other in respect of their matrimonial dispute in future.
7. That subject to the aforesaid terms, the parties have resolved all the disputes amicably in relation to the marriage and have been left with no claims against each other or their respective family members.
8. That by signing this Agreement the parties hereto solemnly state and affirm that they have no further claims or demands against each other including maintenance, or any movable or immovable property and all the disputes and differences have been amicably settled by the parties hereto through the process of mediation.
9. The parties undertake to abide by the terms and conditions set out in the above mentioned Settlement Agreement, which have been arrived with free will of the parties without any coercion, duress or collusion and parties undertake not to raise any dispute whatsoever henceforth.
10. The contents of this settlement - agreement have been explained to all the parties through their respective counsels and they have understood the same."

4. An amount of Rs.30,00,000/- (Rupees Thirty Lakh only) has been paid by the husband to his wife towards full and final settlement of all claims.

5. The parties are directed to abide by the terms and conditions of the settlement without fail.

6. In terms of the said settlement, the marriage between the parties stands dissolved in exercise of our jurisdiction under Article 142 of the Constitution.

7. The Registry shall draw a decree accordingly in terms of the settlement.

8. The original Agreement of Settlement shall be kept with the record of the case.

9. All proceedings between the parties, civil and criminal stand terminated.

10. The Transfer Petitions stand disposed of accordingly.

11. Pending application, if any, stand disposed of

.....J  
(J.B. PARDIWALA)

.....J  
(R. MAHADEVAN)

NEW DELHI  
31ST JULY, 2025.

ITEM NO.2

COURT NO.8

SECTION III

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Transfer Petition(Civil) No.1908/2024

NAYANA

Petitioner(s)

VERSUS

CHINTANKUMAR MAISURIA

Respondent(s)

[MEDIATION REPORT RECEIVED]

(IA No. 170411/2025 - APPLICATION FOR PERMISSION & IA  
No. 159508/2024 - STAY APPLICATION)

WITH

T.P. (Crl.) No. 641/2025 (@D.No.45277/2024) (II-A)  
(FOR STAY APPLICATION ON IA 63566/2025 & FOR CONDONATION OF  
DELAY IN REFILEING TP ON IA 63567/2025)

T.P. (C) No. 581/2025 (IX)

(Mediation Report received)

(IA No. 36935/2025 - STAY APPLICATION)

Date : 31-07-2025 These matters were called on for hearing  
today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :

Mr. Bhushan Mahendra Oza, AOR

Mr. Amber Dwivedi, Adv.

Mr. Kuldeep Sharma, Adv.

Mr. Himanshu Nayyar, Adv.

Mr. Abhimanyu Kumar, Adv.

Mr. Shakti Pandey, Adv.

Mr. Gaurav Arora, Adv.

Mr. Avnish Pandey, AOR

For Respondent(s) : Mr. Bhushan Mahendra Oza, AOR

Mr. Amber Dwivedi, Adv.

Mr. Kuldeep Sharma, Adv.

Mr. Himanshu Nayyar, Adv.

Mr. Abhimanyu Kumar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned in @D.No.45277/2024
2. The Transfer Petitions are disposed of, in terms of the common signed order.
3. Pending applications, if any, also stand disposed of.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)

(Common Signed Order is placed on the file)